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- Various improvements in the methods of production of conventional materials like bricks, cement and building materials from industrial and agricultural waste:
- Demonstration of the use of prefabricated methods and components in various construction projects;
- Deptt, of Science & Technology has brought out a report on construction equipment and this is being propagated;
- Public sector construction Company in various fields act as pace setters in new techniques, design and cost control.
- (6) HUDCO extends financial support in the form of loan and equity to building materials industries based on innovative technologies using agricultural and industrial wastes and NHB offers refinance for such proposals.
- (7) A national network of building centres is being set up for the transfer of innovative and cost effective technologies and for the training of workmen and artisans in their application.
- (8) For effecting reduction in construction costs and saving of energy in construction industry the CPWD has adopted various measures like value analysis in the planning of buildings and use of innovative construction techniques like underreamed piles, structural brick work design, quality control and technical and energy audit based on Quality Circle Approach.

Attachment Of private property of owners defaulting payment of Provident Fund

*99. SHRI CHATURANAN MISHRA: SHRI GURUDAS DAS GUPTA:

Will the Minister of LABOUR be pleased to state whether Government propose to bring about legislation to attach the private property of the owners of the Industrial Establishments who have defaulted on the payments in respect of from Provident Fund dues the employees?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PAS-WAN): There is already a provision in section 8 B(1) of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, for attachment and sale of movable or immovable property of the defaulting employers.

Creation of separate pools

*100. SHRIMATI BIJOYA CHAK-RAVARTY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the separate pools created by the Directorate of Estates during the last five vears;

(b) what are the criteria for creating the separate pools;

(c) whether at the time of creating separate pools, the departments, which were covered under these pools, were consulted:

(d) if so, whether their demand for various types of houses was met;

(e) if the answer to part (c) above be in the negative the reasons therefor; and

(f) whether there is any proposal to place some additional number of houses in each category, particularly where the satisfaction level is very low?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b) Separate pools

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